

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 140
(IB)-960(PB)/2019

IN THE MATTER OF:

Shubham Jain Applicant/petitioner
v.
Rajesh Projects (India) Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 14.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Varun Jain, Ms. Sonika Sharma, Advs.
For the Respondent(s): Mr. Aishwarya Kaushik, Mr. Aman Anand, Advs.

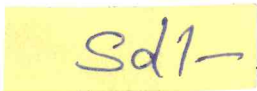
ORDER

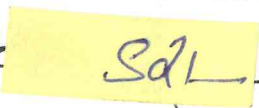
In the matters filed under Section 9 of IBC, the proceedings before this Tribunal by Hon'ble the Supreme Court has not been stayed.

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 27.05.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 27.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)